

WP(C) No.358 of 2010

HON'BLE THE CHIEF JUSTICE

05.11.2013

Adjourned at the request of the learned counsel for the
petitioner. List on 11.11.2013.

CHIEF JUSTICE

A.S.
05.11.2013

WP(C) No.189 of 2011

HON'BLE THE CHIEF JUSTICE

05.11.2013

Adjourned at the request of Mr. P. Nongbri, Advocate present for the respondents. List it on 12.11.2013 for final hearing.

CHIEF JUSTICE

A.S.
05.11.2013

CRL.REV.P No.65 of 2013

HON'BLE THE CHIEF JUSTICE

05.11.2013

Mr. S. Wahlang, Advocate present for revisionist.

Mr. S. Sengupta, Advocate present for the respondent.

Delay in filing this criminal revision petition has been condoned vide order of the date, passed in Misc. Case No.60 of 2013.

Heard.

This criminal revision is directed against the judgment and order dated 27.09.2012 passed by the Special Judge, Special Court/Fast Track Court, Nongstoin in G.R.Case No.184 of 2009 whereby the said court has convicted the accused/revisionist Shri Wulningstar Wanniang under Section 376 I.P.C. and sentenced the rigorous imprisonment for a period of seven years and directed to pay a fine of Rs.20,000/-.

Admit the revision.

List after lower court's record is received.

CHIEF JUSTICE

A.S.
05.11.2013

**Misc. Case No. 60 of 2013
in CRL.REV.P No.65 of 2013**

HON'BLE THE CHIEF JUSTICE

05.11.2013

Mr. W. Wahlang, Advocate present for revisionist/appellant.

Mr. S. Sengupta, Advocate present for the State-respondent.

Heard.

By means of this application, the applicant has sought condonation of delay in filing the revision against the order of conviction recorded by the trial court (Special Judge/Fast Track Court, Nongstoin) in G.R.Case No.184 of 2009 whereby the applicant has been convicted under Section 376 I.P.C. and sentenced the rigorous imprisonment for a period of 7 years and directed to pay a fine of Rs.20,000/-.

Perused the affidavit filed in support of the application. Delay is sufficiently explained.

Therefore, the application (Misc. Case No. 60 of 2013) for condoning the delay is allowed. Delay stands condoned.

CHIEF JUSTICE

A.S.
05.11.2013

WP(C)No. 358 of 2012

HON'BLE THE CHIEF JUSTICE

05.11.2013

Shri N. Khan, Advocate present for the petitioner.

Shri S. Sengupta, Advocate present for the respondents.

By means of this writ petition, the petitioner has sought writ of Mandamus to the respondent No.7 directing to call a General Public Meeting for formation of the Managing Committee of New Bhaitbari Bengali Upgraded Upper Primary School. The petitioner has further prayed that the impugned order dated 26.10.2012 issued by the respondent No.7 approving the Managing Committee headed by the respondent No.8 be quashed.

Counter affidavit has been filed on 12.07.2013 on behalf of respondent No.7 in compliance of this Court's order dated 02.07.2013, and compliance report has been filed (Flag-A).

Counsel for the petitioner states that no rejoinder affidavit is required to be filed against the counter affidavit filed on behalf of the respondent No.7.

Heard.

Admit the petition.

List this petition for final hearing in the week commencing from 18.11.2013.

CHIEF JUSTICE

A.S.

WP(C)No.361 of 2012

HON'BLE THE CHIEF JUSTICE

05.11.2013

Shri K. Khan, Advocate present for the writ petitioner.

Shri L. Khyriem, Advocate present for the respondent No.4.

Shri V.G.K.Kynta, Senior Advocate present for the respondent Nos. 1 to 3.

The learned counsel for the respondent No.4 prays for further 2 weeks' time to seek instructions as to the decision on No Objection Certificate to be issued in favour of the petitioner.

No counter affidavit has been filed by any of the respondents.

List this writ petition on 26.11.2013 for admission/orders.

CHIEF JUSTICE

A.S.
05.11.2013

CRL.PETN. No.42 of 2013

HON'BLE THE CHIEF JUSTICE

05.11.2013

Shri P. Nongbri, Advodcate present for the petitioners.

Shri O.D.V.Ladia, Advocate present for the respondent No.2.

The learned counsel for the respondent No.2 prays and is
allowed for further two weeks' time to file counter affidavit.

List it after two weeks.

CHIEF JUSTICE

A.S.
05.11.2013

CRL.PETN. No.43 of 2013

HON'BLE THE CHIEF JUSTICE

05.11.2013

Shri P. Nongbri, Advodcate present for the petitioners.

Shri O.D.V.Ladia, Advocate present for the respondent No.2.

The learned counsel for the respondent No.2 prays and is
allowed for further two weeks' time to file counter affidavit.

List it after two weeks.

CHIEF JUSTICE

A.S.
05.11.2013

CRL.PETN. No.44 of 2013

HON'BLE THE CHIEF JUSTICE

05.11.2013

Shri P. Nongbri, Advodcate present for the petitioners.

Shri O.D.V.Ladia, Advocate present for the respondent No.2.

The learned counsel for the respondent No.2 prays and is
allowed for further two weeks' time to file counter affidavit.

List it after two weeks.

CHIEF JUSTICE

A.S.
05.11.2013

WP(C)No.173 of 2013

HON'BLE THE CHIEF JUSTICE

05.11.2013

Shri N. Khan, Advodcate present for the petitioner.

Shri K. P. Bhattacharjee, Advocate present for the respondent Nos.1, 2 and 3.

In view of the order dated 30.08.2013 passed in this case whereby the service on the respondent No.4 has already been treated sufficient, the order dated 28.10.2013 directing the writ petitioner to take fresh steps for service of notice on respondent No.4, is hereby withdrawn.

Learned counsel for the petitioner submitted that the petitioner does not want to file any rejoinder affidavit to the counter affidavit filed by the respondent Nos.1, 2 and 3. The respondent No.4 has not filed any counter affidavit.

Admit the petition.

List this writ petition for final hearing in due course.

CHIEF JUSTICE

A.S.
05.11.2013

WP(C) No. 266 of 2013

05.11.2013

HON'BLE THE CHIEF JUSTICE

Shri P. Nongbri, Advocate, present for the writ petitioners.

Shri N. Khan, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3 (three) weeks' time to file counter affidavit.

List this matter after 3 (three) weeks.

CHIEF JUSTICE

D. Nary

WP(C) No. 282 of 2013

05.11.2013

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate present for the writ petitioner.

Shri R Deb Nath, CGC, present for the respondents No. 1, 2 and 3.

Learned counsel for the respondents No. 1, 2 and 3 prays for and is allowed further 4 (four) weeks' time to file counter affidavit.

List this matter after 4 (four) weeks.

CHIEF JUSTICE

D. Nary

WP(C) No. 290 of 2013

05.11.2013

HON'BLE THE CHIEF JUSTICE

Shri N. Khan, Advocate, present for the writ petitioner.

Mrs. S. Bhattacharjee, GA, present for the respondents
No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for
and is allowed further 3 (three) weeks' time to file counter
affidavit.

List this matter after 3 (three) weeks.

CHIEF JUSTICE

D. Nary